

**IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH: BANGALORE**

**BEFORE SHRI PRASHANT MAHARISHI, VICE PRESIDENT
AND
SHRI KESHAV DUBEY, JUDICIAL MEMBER**

ITA No.1208/Bang/2025
Assessment Year: 2015-16

Umair Ahmed 46/1, 1 st Main, Ganga Nagar Extension Ganganagar Bengaluru 560 032 Karnataka PAN NO : AHEPA3786E	Vs.	PCIT Bengaluru-3
APPELLANT		RESPONDENT

Appellant by	:	Sri Nagaraj K.H., A.R.
Respondent by	:	Sri Subramanian S., D.R.

Date of Hearing	:	25.03.2026
Date of Pronouncement	:	27.03.2026

O R D E R

PER KESHAV DUBEY, JUDICIAL MEMBER:

This appeal at the instance of the assessee is directed against the order of ld. PCIT, Bengaluru-3 dated 31.3.2025 vide DIN & Order No. ITBA/REV/F/REV5/2024-25/1075329573(1) for the assessment year 2015-16 passed u/s 263 of the Income Tax Act, 1961 (in short “The Act”).

2. At the outset, the ld. A.R. of the assessee submitted that subsequent to the revisionary order passed by the ld. PCIT, Bengaluru-3, a fresh assessment proceedings were conducted by the AO and an order u/s 143(3) of the Act was passed on 27.1.2026, wherein the AO has accepted the income as returned by the assessee. Consequently, the grievance of the assessee no longer survives and accordingly prayed to withdraw this appeal.

2.1 The ld. DR submitted that the Revenue have no objection whatsoever if the Tribunal permits to withdraw the appeal as prayed by the assessee.

3. Considering the application for withdrawal dated 18/03/2026 filed on 24/03/2026 as well as the request of ld. A.R. of the assessee, we permit the assessee to withdraw the appeal and accordingly appeal is dismissed as withdrawn.

4. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on 27th Mar, 2026

Sd/-
(Prashant Maharishi)
Vice President

Sd/-
(Keshav Dubey)
Judicial Member

Bangalore,
Dated 27th Mar, 2026.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The DR, ITAT, Bangalore.
5. Guard file

By order

Asst. Registrar,
ITAT, Bangalore.